

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.215/MP/2021

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
- Date of Hearing : 13.12.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sasan Power Limited (SPL)
- Respondents : MP Power Management Co. Ltd. and 13 Ors.
- Parties Present : Shri Venkatesh, Advocate, SPL
Shri Siddarth Joshi, Advocate, SPL
Ms. Soumya Sharma, Advocate, SPL
Shri Ankur Varma, SPL
Shri G Umopathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Shubham Arya, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the draft notification of the Ministry of Environment, Forest & Climate Change dated 22.4.2021 as relied upon/referred to by the Petitioner in the present case came to be notified on 31.12.2021 and accordingly, the Petitioner may be permitted to place on record the said notification along with the relevant details by an additional affidavit.

2. Learned counsel for the Respondent, HPPC sought liberty to file reply to the Petition.
3. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its additional affidavit within two weeks. The Respondents were permitted to file their reply, if any, within three weeks with copy to the Petitioner who may file its rejoinder thereon, if any, within two weeks thereafter.
4. The Petition shall be listed for hearing on 14.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

